

ANNEXURE - IV

TMT. ROHINI R. BHAIJIBHAKARE., I.A.S.,  
CHAIRMAN/  
DISTRICT COLLECTOR.

Salem District Environment Impact  
Assessment Authority,  
Room No.206B,  
Collectorate,  
Salem-636 001.

ENVIRONMENTAL CLEARANCE

Lr.No.DEIAA-DIA/TN/MIN/15970/2018-SLM-EC.No.39/2018 dated 05.12.2018

To

Tmt. D.Lavanya,  
W/o.Selvakumar,  
D.No.141/56, V.M.R.Nagar,  
Meyyanur,  
Salem-636 103.

Madam,

Sub: DEIAA - Proposed - **Roughstone** - quarry at Govt. Poramboke land in S.F.No. 199/1 (Part) of Masinaickenpatty Village - Valapady Taluk - Salem District - by Tmt. D.Lavanya - Environmental Clearance - Reg.

- Ref: 1. Your application for Environment Clearance, date of online application submitted to DEIAA, dated 21.06.2018 and date of receipt of application 22.06.2018.  
2. Minutes of the DEAC meeting No.07 held on date 13.08.2018.  
3. Minutes of the DEIAA meeting No.06 held on date 17.10.2018.

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Details of Minor mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of category 'B2' minor mineral based on the particulars furnished in your application as shown below:

1	Name of Project Proponent and address	:	Tmt. D.Lavanya, W/o.Selvakumar, D.No.141/56, V.M.R.Nagar, Meyyanur, Salem-636 103
2.	Location of the Proposed Activity	:	
	Survey Number	:	S.F.No. 199/1 (Part) Govt.Poramboke land
	Latitude and Longitude	:	N11°38'48.23 to 11°38'57.70 E78°13'35.60 to 78°13'40.43

	Village	:	Masinaickenpatty
	Taluk	:	Valapady
	District	:	Salem
3.	Proposed Activity		
	i. Minor Mineral	:	Roughstone
	ii. Quarrying Lease Area	:	3.00.0 Hects
	iii. Approved quantity	:	Roughstone = 2,40,775 M <sup>3</sup>
	iv. Depth of quarrying	:	26M from AGL
	v. Type of quarrying	:	Semi-mechanized
	vi. Category (B1/ B2)	:	"B2" category.
	vii. Precise Area Communication	:	The District Collector, Salem Letter No. 81/2018/Mines-A 31.03.2018.
	viii. Mining Plan approval	:	Deputy Director (I/c) of Geology and Mining letter No. 81/ 2018/ Mines-A dated 12.06.2018.
	ix. Quarrying lease period	:	10 Years.
4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:-	:	Not attracted. Affidavit furnished.
5.	Man power requirement per day:	:	19 Nos.
6.	Utilities		
	i. Source of Water	:	Boreholes in the nearby proposed area & Out sourcing.
	ii. Water requirement"	:	
	1. Drinking & domestic purposes (in KLD)		0.2 KLD
	2. Dust suppression & GreenBelt (in KLD)		0.8 KLD
	iii. Power requirement:	:	
	a. Domestic purposes		
	b. Industrial Purpose		Diesel will be utilized for operating compressors and other machineries. Electricity will be used only for administrative building.

7	Cost		
	i. Project cost	:	Rs 1,08,05,000/-
	ii. EMP cost	:	Rs.3,80,000/-
8.	Public Consultation	:	Not required as per O.M. dated 24.12.2013 of MoEF, GOI.
9.	Date of Appraisal by DEAC: Agenda No.	:	13.08.2018 7 <sup>th</sup> Meeting-07
10.	Date of review / discussion by DEIAA and the Remarks:-  The proposal was placed before the DEIAA in its DEIAA meeting No.06 held on 17.10.2018 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project Mining of "Roughstone" subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.		
11.	Validity:  This Environmental Clearance is granted to Mining of "Roughstone" for the production quantity of 2,40,775 M <sup>3</sup> for the period of "five years" from the date of execution of the quarrying lease period.		

**Conditions to be Complied before / during commencing quarrying operations:-**

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
  - i) The project has been accorded Environmental Clearance.
  - ii) Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
  - iii) Environmental Clearance may also be seen on the website of the District Level Environment Impact Assessment Authority.
  - iv) The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.
2. The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V. Rule 36 of Tamil Nadu Minor Mineral Concession Rules, 1959
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.

7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7 AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
19. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
20. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
21. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, Gol on 16.11.2009. (GLC = Ground Level Concentration), (NAAQ = Noise and Ambient Air Quality)
22. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
  - (i) Roads shall be graded to mitigate the dust emission
  - (ii) Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
23. The following measures are to be implemented to reduce Noise Pollution
  - (i) Proper and regular maintenance of vehicles and other equipment
  - (ii) Limiting time exposure of workers to excessive noise.
  - (iii) The workers employed shall be provided with protection equipment and earmuffs etc.
  - (iv) Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
24. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, Gol to control noise to the prescribed levels.

- 25. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with the Assistant Director, Ground Water Division, PWD, Salem.
- 26. Suitable measures should be taken for rainwater harvesting.
- 27. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
- 28. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 29. The following measures are to be adopted to control erosion of dumps:-
  - (i) Retention/ toe walls shall be provided at the foot of the dumps.
  - (ii) Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
- 30. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
- 31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
- 32. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 33. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the (lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
- 34. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the ground water table is getting depleted due to the quarrying activity; necessary corrective measures shall be carried out. The Assistant Director Ground water Division, PWD Salem shall monitor, the ground water related issues.
- 35. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
- 36. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
- 37. It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application
- 38. It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site
- 39. Ground water quality monitoring should be conducted once in 3 Months.
- 40. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.

41. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI once in three months.
42. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI periodically once in six months.
43. Bunds should be provided at the boundary of the project site and it should be properly maintained.
44. The project proponent shall undertake plantation/ afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.
45. At least 10 Neem trees should be planted around the boundary of the quarry site.
46. Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
47. The Project Proponent shall ensure a minimum of 2.5 of the annual turnover will be utilized for the CSR Activity
48. The Project Proponent shall provide solar lighting system to the nearby villages
49. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
50. Rainwater shall be pumped out Via Settling Tank only.
51. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
52. As per MoEF & CC, Gol, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from standing committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.
53. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
54. Safety equipments to be provided to all the employees.
55. Safety distance of 50 m has to be provided in case of railway, reservoir, canal/odai
56. The Deputy Superintendent of Police, Revenue Divisional Officer and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license / certificate obtained from the competent authority before execution of mining lease
57. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
58. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of quarrying lease
59. The proponent shall furnish the data obtained from the Public Works Department regarding the details of ground water table in the quarry site.
60. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh case before commencing quarrying operation.
61. The proponent has to display the name board at the quarry site showing the details of proponent, leased period, extent etc., with respect to the existing activity before execution of mining.
62. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
63. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil

Nadu Pollution Control Board, Salem

64. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
65. Artificial recharge structure should be constructed nearby the lease area to harvest the rain water.
66. The environmental norms shall be adhered by the Project Proponent and shall furnish a report periodically to the authority concerned.
67. Ground Water Level and quality shall be monitored by the Assistant Director, Public Works Department (WRO), Salem.
68. NOC for sanitary certificate obtained from the Deputy Director of Health Services, Salem should be submitted by the proponent.
69. Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Health Department.
70. Machinery equipments friction / wear and cost of things have to be monitored then and there alongwith maintenance.
71. Staff secure will be maintained by the proponent as per labour act and rules in force.
72. Proper bench should be maintained by the proponent as per norms. Proper safety measures should be provided by the proponent while quarrying.

B. General Conditions:

- 1) EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
- 2) The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
- 3) No change in mining technology and scope of working should be made without prior approval of the DEIAA, Salem District, Tamil Nadu.
- 4) No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 6) Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
- 7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
- 8) Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.



- 21) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
- 22) Any other conditions stipulated by other Statutory/ Government authorities shall be complied.
- 23) Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

(Sd/- Rohini. R. Bhajibhakare.)  
CHAIRMAN, DEIAA/  
DISTRICT COLLECTOR,  
SALEM.

//True Copy/ By Order//

*Rohini R. Bhajibhakare*  
6/12/18  
For CHAIRMAN, DEIAA/  
DISTRICT COLLECTOR,  
SALEM.

*Rohini R. Bhajibhakare*

Copy to:-

1. The Secretary, Ministry of Mines, Government of India , Shastri Bhawan, New Delhi
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1<sup>st</sup> & 2<sup>nd</sup> Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
7. The Member Secretary, State Level Environmental Impact Assessment Authority, Tamil Nadu, 3<sup>rd</sup> Floor, Panagal maalligai, No. 1 Jeenis Road, Saidapet, Chennai-15.
8. The Director of Geology and Mining, Guindy, Chennai-32.
9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
10. Spare.



**TAMILNADU POLLUTION CONTROL BOARD**

Category of the Industry :

RED

CONSENT ORDER NO. 2104239137663 DATED: 13/05/2021.

PROCEEDINGS NO.F.2547SLM/RS/DEE/TNPCB/SLM/A/2021 DATED: 13/05/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. D LAVANYA ROUGH STONE QUARRY , S.F.No. 199/1 Part, MASINAICKENPATTI village Vazhappadi Taluk and Salem District – Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

- REF: 1. CTE Procs. No's: F.2547SLM/RS/DEE/TNPCB/ SLM/W&A/2021 dated: 19/04/2021.  
2. Unit's application no. 39137663 for CTO-after CTE dated 04/05/2021.  
3. IR.No : F.2547SLM/RS/AEE/SLM/2021 dated 07/05/2021.  
4. Minutes of the 172nd DLCCC meeting held on 07/05/2021 (Item No 172-01).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietrix,  
M/s. D LAVANYA ROUGH STONE QUARRY,  
S.F.No.199/1 Part,  
MASINAICKENPATTI Village,  
Vazhappadi Taluk,  
Salem District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending December 04, 2023

GOPALAKRISHNAN

Digitally signed by  
GOPALAKRISHNAN  
Date: 2021.05.15 13:15:09 +05

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
SALEM

To  
The Proprietrix,  
M/s.D LAVANYA ROUGH STONE QUARRY,  
D.No.141/56, V.M.R.Nagar,  
Meyyanur, Salem,  
Pin: 636004

Copy to:

POLLUTION PREVENTION PAYS



## **TAMILNADU POLLUTION CONTROL BOARD**

1. The Commissioner, AYOTHYAPATTINAM-Panchayat Union, Vazhappadi Taluk, Salem District.
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
  4. File
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# TAMILNADU POLLUTION CONTROL BOARD

## SPECIAL CONDITIONS

This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Quarrying of Rough Stone	240775	Cu.m/5 Years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Vehicle Movement	Fugitive	Water Spray System	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180

**POLLUTION PREVENTION PAYS**



## TAMIL NADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup>	0.5	0.5
			microgram/m <sup>3</sup>	1.0	1.0
7.	Carbon Monoxide (CO)	8 Hours	milligram/m <sup>3</sup>	02	02
		1 Hour	milligram/m <sup>3</sup>	04	04
8.	Aminonia (NH <sub>3</sub> )	Annual	microgram/m <sup>3</sup>	100	100
		24 hours	microgram/m <sup>3</sup>	400	400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L <sub>eq</sub> -dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analysed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
- Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
- The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

#### Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

#### Additional Conditions:



# TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall operate and maintain the APC measures continuously and effectively so that the emission shall meet the NAAQ / Emission Standards prescribed by the Board.
2. The unit shall operate and maintain water sprinkling for the suppression of dust while movement of Vehicle and during loading and unloading of materials etc., efficiently and continuously so as to satisfy the NAAQ/Emission standards as prescribed by the Board.
3. The unit shall comply with Ambient Noise Level Standards prescribed by the Board.
4. The unit shall comply with the conditions imposed in the Environmental Clearance vide Lr. No. DEIAA-DIA/TN/MIN/15970/2018-SLM-EC.No.39/ 2018 dated 05.12.2018 at all times.
5. The unit has to ensure that it has to quarry and remove Rough Stone – 240775 m3 over an extent of 3.00.0 hectares for a period of five years from the date of execution of mining lease or the period required to exhaust the quantity to remove Rough Stone – 240775 m3 whichever is earlier.
6. The consent becomes invalid once the Environmental Clearance expired or the quantity of Rough Stone mentioned in the Environmental Clearance exhausted, whichever is earlier.
7. The unit shall follow and adopt the guidelines evolved for blasting techniques as prescribed by the Mines Department and other Competent Authorities.
8. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
9. The unit shall collect and store the rejects of the mining activities within the unit's area.
10. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
11. The unit shall obtain necessary other permission/clearance from the respective competent authorities or other statutes also as applicable for operation of the quarry before commencement of its operation.
12. The operation of the unit shall not invite any public complaints.
13. The unit's operation/ activity for the mining shall not disturb the nearby agricultural land if any at any circumstances.
14. The unit shall not use "Use and throw away Plastics" such as plastic sheet used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups and plastic tumblers, water pouches and packets, plastic straw, plastic carry bags and plastic flags, irrespective of thickness within the industry premises. Instead the unit shall encourage use of eco-friendly alternatives such as banana leaves, arecanut palm plates, stainless steel glass, porcelain plates/cups, cloth bags, jute bags etc.,
15. The unit shall ensure that the quarrying operation shall be carried out only between 7.00 A.M. and 5.00 P.M. The unit shall not carryout quarrying operation during night hours.
16. The unit shall utilize only the earmarked & leased executed mining area only.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.

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District Environmental Engineer,  
 Tamil Nadu Pollution Control Board,  
 SALEM

**POLLUTION PREVENTION PAYS**



## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



## TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

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**GOPALAKRISHNAN**

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
SALEM



TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2104139137663 DATED: 13/05/2021.

PROCEEDINGS NO.F.2547SLM/RS/DEE/TNPCB/SLM/W/2021 DATED: 13/05/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. D LAVANYA ROUGH STONE QUARRY , S.F No. 199/1 Part, MASINAICKENPATTI villageVazhappadi Taluk and Salem District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

- REF: 1. CTE Procs. No's: F.2547SLM/RS/DEE/TNPCB/ SLM/W&A/2021 dated: 19/04/2021.
- 2. Unit's application no. 39137663 for CTO-after CTE dated 04/05/2021.
- 3. IR.No : F 2547SLM/RS/AEE/SLM/2021 dated 07/05/2021.
- 4. Minutes of the 172nd DLCCC meeting held on 07/05/2021 (Item No 172-01).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietrix,  
 M/s. D LAVANYA ROUGH STONE QUARRY  
 S F No.199/1 Part,  
 MASINAICKENPATTI Village,  
 Vazhappadi Taluk,  
 Salem District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending December 04, 2023

**GOPALAKRISHNAN** Digitally signed by  
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 Date: 2021.05.15 13:16:55 +05'31  
 District Environmental Engineer,  
 Tamil Nadu Pollution Control Board,  
 SALEM

To  
 The Proprietrix,  
 M/s D LAVANYA ROUGH STONE QUARRY,  
 D No.141/56, V.M.R.Nagar,  
 Meyyanur, Salem,  
 Pin. 636004

POLLUTION PREVENTION PAYS



## TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1. The Commissioner, AYOTHYAPATTINAM-Panchayat Union, Vazhappadi Taluk, Salem District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

### SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Quarrying of Rough Stone	240775	Cu.m/5 Years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	0.16	On Industry's own land
<b>Effluent Type : Trade Effluent</b>			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

POLLUTION PREVENTION PAYS



**TAMILNADU POLLUTION CONTROL BOARD**

Sl. No.	Parameters	Unit	TOLFRANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1	2	3	4	
1.	pH		5.5 to 9				
2.	Temperature	oC	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO4)	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH3)	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium(as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates(as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35.	Radioactive materials b). Beta emitters	micro curie/ml	-				
36.	Fecal Coliform	MPN/100ml	-				

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

**POLLUTION PREVENTION PAYS**



## TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concern. District Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i) The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents

**Additional Conditions:**

**POLLUTION PREVENTION PAYS**



## TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall treat and dispose the sewage through septic tank and soak pit arrangement
2. The unit shall ensure that no trade effluent is generated at any stage of its activities.
3. The unit shall execute the Mining Lease Agreement with the District Administration before commissioning of the quarrying activities and shall be complied with all the conditions prescribed in the same.
4. The unit shall comply with the conditions imposed in the Environmental Clearance vide Lr. No. DEIAA-DIA/TN/MIN/15970/2018-SLM-EC.No.39/ 2018 dated: 05.12.2018 at all times.
5. The unit has to ensure that it has to quarry and remove Rough Stone – 240775 m<sup>3</sup> over an extent of 3.00,0 hectares for a period of five years from the date of execution of mining lease or the period required to exhaust the quantity to remove Rough Stone – 240775 m<sup>3</sup> whichever is earlier.
6. The consent becomes invalid once the Environmental Clearance expired or the quantity of Rough Stone mentioned in the Environmental Clearance exhausted, whichever is earlier.
7. The unit shall follow and adopt the guidelines evolved for blasting techniques as prescribed by the Mines Department and other Competent Authorities.
8. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
9. The unit shall collect and store the rejects of the mining activities within the unit's area.
10. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
11. The unit shall obtain necessary other permission/clearance from the respective competent authorities or other statutes also as applicable for operation of the quarry before commencement of its operation.
12. The operation of the unit shall not invite any public complaints.
13. The unit's operation/ activity for the mining shall not disturb the nearby agricultural land if any at any circumstances.
14. The unit shall not use "Use and throw away Plastics" such as plastic sheet used for food wrapping, spreading on dining table etc., plastic plates, plastic coated teacups and plastic tumblers, water pouches and packets, plastic straw, plastic carrybags and plastic flags, irrespective of thickness within the industry premises. Instead the unit shall encourage use of eco-friendly alternatives such as banana leaves, arecanut palm plates, stainless steel glass, porcelain plates/cups, cloth bags, jute bags etc.,
15. The unit shall ensure that the quarrying operation shall be carried out only between 7.00 A.M. and 5.00 P.M. The unit shall not carry out quarrying operation during night hours.
16. The unit shall utilize only the earmarked & leased executed mining area only.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.

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District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
SALEM

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## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

**POLLUTION PREVENTION PAYS**



**TAMILNADU POLLUTION CONTROL BOARD**

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

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District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
SALEM